

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CAA-246/ND/2017

In the matter of :

Ajay Fincap Consultants (P) Limited & Ors.

....PETITIONER

Vs.

The Regional Director

.. RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 18.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Arjun Sehgal, Advocate

For the Respondent/Cor. Debtor

:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,
Income tax Deptt.

ORDER

The Proxy Counsel representing the Counsel for petitioner is present. It is represented by the Proxy Counsel that some time may be granted to file Rejoinder to the reply of Official Liquidator. It is further represented by the Proxy Counsel for the petitioner that notice to the Income tax Department has also been duly taken. Both R.D. as well as Income tax Department seek time to file their observations, if any, to the Scheme.

For this purpose, 3 weeks time is granted.

List on 15.2.2018.

- 8/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

18.1.2018